

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

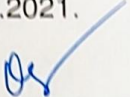
FIR No. 119/2021
PS : Tilak Nagar

Date:- 19.05.2021

Present: None.

IO/SHO did not file any verification report. Let report be called from the concerned IO/SHO for not complying with the orders dated 17.05.2021 and 18.05.2021.

IO/SHO is directed to file report on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 29/2021


PS : Ranjit Nagar

Date:- 19.05.2021

Present: None.

IO/SHO did not file any verification report. Let report be called from the concerned IO/SHO for not complying with the orders dated 17.05.2021 and 18.05.2021.

IO/SHO is directed to file report on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

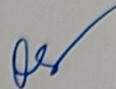
FIR No. 118/2021

PS : Tilak Nagar

Date:- 19.05.2021

Present: None.

Put up for consideration on 20.05.2021.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 174/2021

PS : Ranhola

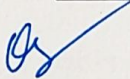
19.05.2021

Present : None for the State.

None for the accused.

Report received from Tihar Jail.

Put up before the concerned court on **28.05.2021**.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

Ball Bond

I Mahbub Son of Shri Jamil Akhtar
 Residence Juggi n. 9888 Cement siding shakur Basti Punjabi Bagh

having been arrested or detained without warrant by the Officer Incharge of Punjabi Bagh Police Station for having been brought before this Honourable Court charged with the offence of 207/34 IPC and required to give surety for my attendance before such Officer of Court on condition that I shall attend such Officer or Court on every day on which any investigation or trial is held with regard to such charge and in case of my making default here in myself to forfeit to Government the sum of Rs. 25000/-

Dated 17/05/21
Put up by Naveed
on 17/05/21
 DELHI 17/05/21 O to Verify
 DATED 17/05/21 M/Delhi
13/5/21

Pr. Lt Counsel along with surety
Surety is directed to file fresh
surety bond for
 Signature 17/5/21

I Jamil Akhtar Son of Shri Shrikh Khaheru
 Residence Juggi n. 9888 Cement siding shakur Basti Punjabi Bagh

hereby declare my self for the above said Shri Mahbub
 that he shall attend the Officer-in-charge of Punjabi Bagh
 Police Station or the Court of Shri Punjabi Bagh
 every day on which any investigation in the charge is made or any trial on such charge is held that he shall be and re-appear before such officer or court for the purpose of such investigation to answer the charge against him (as the case may be) and in the case of his making default herein I have blind myself to forfeit to Govt. the sum of Rs. 25000/-

Dated this 13 May Day of 2021



LT1
Jamil Akhtar
 Signature.

Witness

- 1 _____
- 2 _____

17/5/21
Pr. Naveed
put up bond amount
17/5/21

Pr. Naveed
put up on 17/5/21
17/5/21

9718136406

17/5/21

None Present in the application
but up before the concerned
Duty MM on 20/5/2021.

JTC

IN THE COURT OF L.D. DUTY M.M. JHC.
M.M. DELHI.

19/5/2021
Metropolitan Magistrate
Delhi

THE MATTER OF :

STATE VS. MANDEEP SINGH @ GOLU
S/O Sh. SATNAM SINGH

F.I.R. NO. 332/2021
U/S. 356/379/411/34 IPC
P.S. TILAK NAGAR
SENT TO J.C. 8/5/2021

Date
17/05/21
10/08/21
on - 18/05/21
Mandep Singh
17/05/21

APPLICATION FOR INTERIM BAIL UNDER
SECTION 437 CR.P.C. ON BEHALF OF
APPLICANT/ACCUSED, UNDER, PREVENTIVE
MEASURE IN RESPECT OF RAPID SPREADING
OF CORONA PANDEMIC COVID-19 IN JAIL
PREMISES.

Report not received
10/08/21 to report
on 10/08/21

MOST RESPECTFULLY SHOWETH:-

- 1- That the above named applicant has been falsely implicated in the above noted case.
- 2- That the applicant/accused has been arrested by the police and is being produced before this Hon'ble court.
- 3- That the applicant/accused is innocent and is not previous convict.
- 4- That the applicant/accused belongs to respectable family.

18/05/21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 58/2021
PS : Ranjit Nagar
U/s:- 380/411/34 IPC
State Vs. Aman Soni

Date:- 19.05.2021

Present: Ld. APP for the State through VC.
Shri Jagjit Singh, Ld. Legal Aid Counsel for the accused
through VC.

**This is an application for release of above accused on
personal bond.**

Ld. Counsel for the accused / applicant submits bail order dated 12.04.2021 through electronic mode. It is submitted by the Ld. Counsel for the accused / applicant that the accused is not in a position to arrange a surety in the sum mentioned as accused hails from lowest strata of society and accused is languishing inside jail despite securing bail.

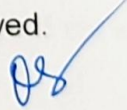
Arguments heard. Application perused.

On the above mentioned reasons and arguments, the present application to release the accused on personal bond is hereby allowed.

Accused be immediately release from Jail on furnishing of personal bond in the amount of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent.

Intimation in this regard be sent to the concerned Jail Superintendent for information.

Copy of the order be given dasti, as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

None present in the matter. Put up the application before Duty MM on 20/5/2021



Deputy Commissioner
Metropolitan Magistrate
Delhi

IN THE COURT OF MS. SHEFALI BARNALA
JUDGE, METROPOLITAN MAGISTRATE,
DELHI.

IN THE MATTER OF
State Versus Not known

FIR No.0109/2021
U/s 392/34 IPC
PS: Patel Nagar

Date 17/05/21
50/840 to
copy not
the applicant
18/05/21
given by

APPLICATION FOR RELEASE/RETURN THE
ARTICLES i.e. One Gold Ring and Rs.2800/- Cash,
ON SUPERDARI, ON BEHALF OF
APPLICANT/OWNER

RESPECTFULLY SHOWETH:

17/05/21
50/840 to
copy not
the applicant
18/05/21
given by

1. That in the above noted case, some articles were snatched and the same were recovered by the police of Patel Nagar, Delhi and the same is lying in the Police Station of Patel Nagar, Delhi. Copy of FIR enclosed herewith.

18/05/21
Report not received
50/840 to report on

2. That the applicant/complainant is the owner of the above said article/ items/money.

20/05/21
Dm...
18/05/21

3. That the applicant/complainant undertakes to produce the above said article/goods/items/cash amount before this Hon'ble Court as and when required.

4. That the applicant/complainant further undertakes that he will abide by the terms and conditions imposed by this Hon'ble Court while releasing the above said articles /goods/items, on superdari.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

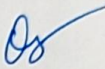
FIR No. 409/2021

PS : Mundka

Date:- 19.05.2021

Present: None.

Put up for consideration on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

FIR No.1300/2014
PS Moti Nagar
State v. Nitin Kumar

17.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
None for the accused.

Put up before the Ld. Concerned Duty MM for 18.05.2021.

Tania Singh
(Tania Singh)
Duty MM,
West, THC, Delhi/17.05.2021(v)

18/5/21

Pr. Ld APP for the State through VC
None for accused.

Put up before Ld. Duty MM for 19/5/21.

DMM-7
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

18/5/21

19/5/2021

Ld APP for the State
None present on behalf of accused.

Put up before the Ld Duty MM on 20-5-2021.

महानगर दण्डाधिकारी
Metropolitan Magistrate
दिल्ली
19/5/2021

At request of hd counsel
Application is put up on 20/5/2021
to appear physically on duty VC.

J/c

Duty MM
20/5/2021

IN THE COURT OF LD. DUTY M.M., TIS
HAZARI COURTS, DELHI

IN RE:-

State Vs. KARANPREET SINGH
P.S. TILAK NAGAR
U/S 379/356 IPC
FIR No. 361/2021
D.O.A. 13.05.2021

Dated
13/5/21
20/5/21 to rep of
on - 18/5/21
(copy to given)

APPLICATION FOR BAIL ON BEHALF OF THE
APPLICANT/ACCUSED U/S 437 CR.P.C.

MOST RESPECTFULLY SHOWETH:-

MM
13/5/21

1. That the applicant/accused is law abiding citizen of India.
2. That the applicant/accused has been falsely implicated in the above mentioned case.

18/5/21
Report not received.
To separate
MM

MM
Tis Hazari Courts, Delhi


IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 198/2021

PS : Mundka

Date:- 19.05.2021

Present: Ld. APP through VC.
None for the applicant/accused.
Put up for consideration on 20.05.2021.



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 112/2021
PS : Tilak Nagar

Date:- 19.05.2021

Present: Ld. APP through VC.
None for the applicant/accused.
Put up for consideration on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 978/2020
PS : Tilak Nagar

Date:- 19.05.2021

Present: Ld. APP through VC.
None for the applicant/accused.
Put up for consideration on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 27285/2020
PS : Tilak Nagar
U/S 411 IPC
State Vs. Gurpreet Singh @ Lali

19.05.2021


Fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO/HC Ramesh Chand Meena is present.

Put up for consideration before concerned court on

28.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 77/2021
PS : Moti Nagar
State Vs. Nemat @ Mota
U/s 356/379/411/34 IPC

19.05.2021

Present : Ld. APP for the State through VC.

Ld. Counsel for the accused through VC.

Reply to the bail application received from IO. Reply perused.

Arguments heard on bail application from both sides.

Ld. Counsel for the accused submits that there was no bail application pending in the concerned court and one bail application was dismissed on 30.03.2021.

Ld. Counsel requested that his application shall be treated as application for interim bail on the basis of guidelines of High Powered Committed of Hon'ble High Court of Delhi.

2. Applicant/accused Nemat @ Mota was arrested on snatching of mobile phone.
3. IO has strongly opposed the bail application and submitted that the accused committed heinous crime of snatching and is a habitual criminal.
4. In view of the guidelines of High Powered Committee of Hon'ble High Court of Delhi, the interim bail application is

allowed subject to condition that applicant/ accused Nemat @ Mota will appear and mark his attendance in PS Moti Nagar once every 14 days for next three months. If the applicant/accused fails to mark his attendance in police station once every 14 days for next three months, his interim bail will be reconsidered and may be cancelled, on the report of concerned SHO.

5. Applicant/accused Nemat @ Mota is admitted to interim bail for a period of three months on furnishing of personal bond of Rs. 25,000/- to the satisfaction of Jail Superintendent on the following conditions:


- (i) The applicant/accused shall not attempt to contact, threaten or otherwise influence the complainant.
- (ii) The applicant/accused shall maintain good and peaceful behaviour.

The applicant/accused shall surrender before the concerned Jail Superintendent on expiry of interim bail of three months or on 17.08.2021, whichever is earlier.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for intimation.

Copy of this order be also sent to IO and to Ld. Counsel for applicant/accused, as prayed for.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 303/2018
PS : EOW Moti Nagar
State Vs. Manoj Kumar
U/s 420/406/120B IPC

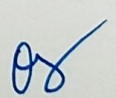
19.05.2021

Present : Ld. APP for the State through VC.
Ld. Counsel for the accused through VC.
Reply to the bail application received from IO. Reply
perused.

Application for interim bail was filed by the accused
on 16.05.2021, however, the IO filed the reply which bears the
date of 04.05.2021.

IO is directed to appear before the concerned Duty
MM on 20.05.2021 for explanation and proper reply.

Put up on 20.05.2021 before the concerned duty
MM.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 122/2021
PS : Mundka
State Vs. Suraj Sharma
U/s 379/411 IPC

19.05.2021

Present : Ld. APP for the State through VC.
Ld. Counsel for the accused through VC.
Reply to the bail application received from IO. Reply
perused.

Arguments heard on bail application from both sides.

1. Ld. Counsel requested that his application shall be treated as application for interim bail on the basis of guidelines of High Powered Committee of Hon'ble High Court of Delhi.
2. Applicant/accused Suraj Sharma was arrested with scooty No. DL12 SF 6984 TVS Jupiter and three stolen mobile.
3. IO has strongly opposed the bail application and submitted that the accused is habitual offender and may jump the bail.
4. In view of the guidelines of High Powered Committee of Hon'ble High Court of Delhi, the interim bail application is allowed subject to condition that applicant/ accused Suraj Sharma will appear and mark his attendance in PS Mundka once every 14 days for next three months. If the applicant/accused fails to mark his attendance in police station once every 14 days for next three months, his interim bail will be reconsidered and

FIR No. 122/2021
PS : Mundka
State Vs. Suraj Sharma

-2-

may be cancelled, on the report of concerned SHO.

5. Applicant/accused Suraj Sharma is admitted to interim bail for a period of three months on furnishing of personal bond of Rs. 25,000/- to the satisfaction of Jail Superintendent on the following conditions:

- (i) The applicant/accused shall not attempt to contact, threaten or otherwise influence the complainant.
- (ii) The applicant/accused shall maintain good and peaceful behaviour.

The applicant/accused shall surrender before the concerned Jail Superintendent on expiry of interim bail of three months or on 17.08.2021, whichever is earlier.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for intimation.

Copy of this order be also sent to IO and to Ld. Counsel for applicant/accused, as prayed for.

(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 20658/2020

PS : Mundka

State Vs. Shushmit @ Sumit

Date:- 19.05.2021

Present: Ld. APP through VC.

Ms. Pooja Tomar, Ld. LAC for the accused through VC.

IO filed the reply.

Reply perused.

It is stated by the IO in the reply that the matter pertains
to the PS Holambi Kalan and not PS Mundka.

Clarification sought from Ld. LAC.

Ld. LAC seeks sometime to clarify on the above aspect.

Put up for consideration on 20.05.2021.

(Dr. OMPAL SHOKEEN)

Duty MM (THC/Delhi)

19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 349/2021
U/S 336/34 IPC & 27 Arms Act
PS Mundka
State Vs. 1. Surender @ Pappu
2. Mahaveer

19.05.2021

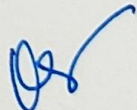
Present: Ld. APP through VC.
IO/SI Rajbir alongwith case file.
Both accused produced.
An application for two days police custody remand
has been filed by the IO.

Arrest memo and MLC perused.

Keeping in view of above, the accused is remanded
for two days police custody as there are sufficient reasons for the
same as to arrest co-accused and recover case property. IO is
directed to get the accused medically examined as per the law.

Accused be produced before the concerned court /
Duty MM on 21.05.2021.

Copy of this order be given Dasti to the IO as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 278/2021
U/S 323/341/308/506/34 IPC
PS Mundka
State Vs. 1. Surender @ Pappu
2. Mahavir

19.05.2021

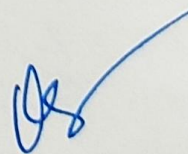
Present: Ld. APP through VC.
IO/SI Rajbir alongwith case file.
Accused produced.
An application for two days police custody remand
has been filed by the IO.

Arrest memo and MLC perused.

Keeping in view of above, the accused is remanded
for two days police custody as there are sufficient reasons for the
same as to recover case property. IO is directed to get the
accused medically examined as per the law.

Accused be produced before the concerned court /
Duty MM on **21.05.2021**.

Copy of this order be given Dasti to the IO as prayed.



(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 286/2021

PS : Ranhola

U/s:- 153-A/429/34 IPC & 4/12 DACP Act & 11.1(L) PCA Act

State Vs. 1. Mohsin
2. Tangeem

Date:- 19.05.2021

Present: Ld. APP through VC.
IO/ASI Raj Kumar is present.
Accused Mohsin and Tangeem produced after fresh
arrest.


IO has filed an application for 14 days JC of the accused.
Arrest memo and MLC perused.

In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, they
may induce, threat or promise to any person for acquainted with the
facts of the case so as to dissuade them from disclosing such facts to
the Courts or to the police officers and to conduct proper investigation
of the offence.

Therefore, the accused is remanded to judicial custody till
02.06.2021.

Accused be produced before the concerned Court/Duty
M.M. on 02.06.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

Received Copy
Ranjit
ASI Raj Kumar (IO)
SPE Staff/100

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 144/2021

PS : Ranhola

U/s:- 153-A/429/34 IPC & 4/12 DACP Act & 11.1(L) PCA Act

State Vs. 1. Mohsin
2. Tangeem

Date:- 19.05.2021

Present: Ld. APP through VC.

ASI Raj Kumar is present on behalf of IO/ASI Ram
Kishan.

Accused Mohsin and Tangeem produced after fresh
arrest.

IO has filed an application for 14 days JC of the accused.

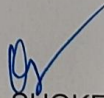
Arrest memo and MLC perused.

In view of the reasons stated in the application there are
sufficient grounds that the accused may commit further offences, they
may induce, threat or promise to any person for acquainted with the
facts of the case so as to dissuade them from disclosing such facts to
the Courts or to the police officers and to conduct proper investigation
of the offence.

Therefore, the accused is remanded to judicial custody till
02.06.2021.

Accused be produced before the concerned Court/Duty
M.M. on 02.06.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 382/2021
PS : Tilak Nagar
U/s:- 356/379 IPC
State Vs. Ramneek Singh

Date:- 19.05.2021

Present: Ld. APP through VC.
PSI Brijesh is present on behalf of IO/SI Anshu Kadiyan.
Accused Ramneek Singh produced after fresh arrest.

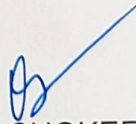
IO has filed an application for 14 days JC of the accused.
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

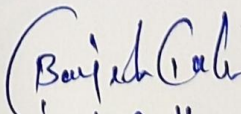
Therefore, the accused is remanded to judicial custody till 02.06.2021.

Accused be produced before the concerned Court/Duty M.M. on 02.06.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

Received


PSI Brijesh Reddy

D-6399

PIS- 16190265

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 255/2021
PS : Moti Nagar
U/s:- 302/323 IPC
State Vs. Arjun

Date:- 19.05.2021

Present: Ld. APP through VC.
SI Naresh Kumar is present on behalf of IO/Inspector B.S.
Gulia.

Accused Arjun produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

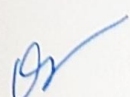
Arrest memo and MLC perused.

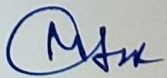
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 02.06.2021.

Accused be produced before the concerned Court/Duty M.M. on 02.06.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

revised

SI Naresh Kumar

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 129/2021
U/S 356/379/34 IPC
PS Punjabi Bagh
State Vs. 1. Shahzad @ Mulla
2. Vikas

19.05.2021

Present: Ld. APP through VC.
IO/SI Jatin alongwith case file.
Accused produced through VC.
An application for one day police custody remand
has been filed by the IO.

Arrest memo and MLC perused.

Keeping in view of above, the accused is remanded
for one day police custody as there are sufficient reasons for the
same as to recover stolen property. IO is directed to get the
accused medically examined as per the law.

Accused be produced before the concerned court /
Duty MM on 20.05.2021.

Copy of this order be given Dasti to the IO as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 19.05.2021

received
Jatin
SI Jatin
D 3082
PS Punjabi Bagh.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No.202/2021
PS - Punjabi Bagh
U/s - 356/379 IPC

19.05.2021

Present : Ld. APP for the State through VC.
IO/SI Jatin is present.

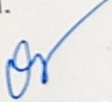
An application is moved by the IO / SI Jatin for interrogation of the accused Vikas. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused.

The accused is lodged at Mandoli Jail in FIR No. 202/2021 u/s 356/379 IPC.

Jail Superintendent, Mandoli Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

received
Jatin
SI Jatin
D 3082
PS Punjabi Bagh

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 824/2020
PS : Patel Nagar
State Vs. Sameer @ Manoj @ Karan

19.05.2021

Present : Ld. APP for the State through VC.
Ld. Counsel for the accused.
Reply to the bail application received from IO. Reply
perused.

Arguments heard on bail application from both sides.

1. Interim bail sought on the basis of guidelines of High Powered Committee of Hon'ble High Court of Delhi.
2. Applicant/accused Sameer @ Manoj @ Karan was arrested for snatching mobile phone.
3. IO has strongly opposed the bail application and submitted that the accused committed heinous crime of snatching and is a habitual criminal.
4. In view of the guidelines of High Powered Committee of Hon'ble High Court of Delhi, the interim bail application is allowed subject to condition that applicant/ accused Sameer @ Manoj @ Karan will appear and mark his attendance in PS Patel Nagar once every 14 days for next three months. If the applicant/accused fails to mark his attendance in police station once every 14 days for next three months, his interim bail will be reconsidered and may be cancelled, on the report of concerned

WEST DISTRICT COURT
Presided by : Dr. Ompal Shokeen

FIR No. 824/2020
PS : Patel Nagar
State Vs. Sameer @ Manoj @ Karan

-2-

SHO.

5. Applicant/accused Sameer @ Manoj @ Karan is admitted to interim bail for a period of three months on furnishing of personal bond of Rs. 25,000/- to the satisfaction of Jail Superintendent on the following conditions:

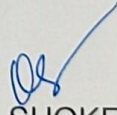
- (i) The applicant/accused shall not attempt to contact, threaten or otherwise influence the complainant.
- (ii) The applicant/accused shall maintain good and peaceful behaviour.

The applicant/accused shall surrender before the concerned Jail Superintendent on expiry of interim bail of three months or on 17.08.2021, whichever is earlier.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for intimation.

Copy of this order be also sent to IO and to Ld. Counsel for applicant/accused, as prayed for.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

THE HON'BLE COURT
LHI
LR No. 824/2020 dated 24.12.2020

In the matter of:
SV Sameer

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 484/2020
PS : Patel Nagar
State Vs. Sameer @ Manoj @ Karan

19.05.2021

Present : Ld. APP for the State through VC.

Ld. Counsel for the accused.

Reply to the bail application received from IO. Reply
perused.

Arguments heard on bail application from both sides.

1. Interim bail sought on the basis of guidelines of High Powered Committee of Hon'ble High Court of Delhi.
2. Applicant/accused Sameer @ Manoj @ Karan was arrested for snatching gold chain on black colour pulser bike.
3. IO has strongly opposed the bail application and submitted that the accused committed heinous crime of snatching and is a habitual criminal.
4. In view of the guidelines of High Powered Committee of Hon'ble High Court of Delhi, the interim bail application is allowed subject to condition that applicant/ accused Sameer @ Manoj @ Karan will appear and mark his attendance in PS Patel Nagar once every 14 days for next three months. If the applicant'/accused fails to mark his attendance in police station once every 14 days for next three months, his interim bail will be reconsidered and may be cancelled, on the report of concerned

14
19.

FIR No. 484/2020
PS : Patel Nagar
State Vs. Sameer @ Manoj @ Karan

-2-

SHO.

5. Applicant/accused Sameer @ Manoj @ Karan is admitted to interim bail for a period of three months on furnishing of personal bond of Rs. 25,000/- to the satisfaction of Jail Superintendent on the following conditions:


- (i) The applicant/accused shall not attempt to contact, threaten or otherwise influence the complainant.
- (ii) The applicant/accused shall maintain good and peaceful behaviour.

The applicant/accused shall surrender before the concerned Jail Superintendent on expiry of interim bail of three months or on 17.08.2021, whichever is earlier.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for intimation.

Copy of this order be also sent to IO and to Ld. Counsel for applicant/accused, as prayed for.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF DUTY JUDGE
DELHI
IN THE MATTER OF:-
State

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE - II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. Ompal Shokeen

eFIR No. 012807/2021
PS : Ranjeet Nagar
U/S 379 IPC

19.05.2021
Fresh application for release of vehicle bearing no. DL-5SAT-4047 on superdari moved on behalf of applicant.

Present: None for the State.
Ld. Counsel for the applicant alongwith applicant.

No objection to the release of the vehicle bearing registration no. **DL-5SAT-4047** of the applicant is tendered on behalf of the IO/HC Rajesh Kumar. The said vehicle is not required to be retained in the present case for any purpose.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*Copy Received
By Court
delhi, 19.05.2021*
"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles

-2-

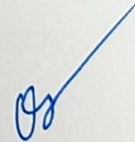
valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-5SAT-4047** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-5SAT-4047** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(OMPAL SHOKEEN)
Duty MM-II, West Dist., THC, Delhi
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 446/2021
PS : Punjabi Bagh
U/s:- 308 IPC
State Vs. Dalip Dhayama

Date:- 19.05.2021

Present: Ld. APP through VC.
IO/ASI Jagdish is present.
Accused Dalip Dhayama produced after fresh arrest.


IO has filed an application for 14 days JC of the accused.
Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 01.06.2021.

Accused be produced before the concerned Court/Duty M.M. on 01.06.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE - II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. Ompal Shokeen

FIR No. 005145/2021
PS : Tilak Nagar
U/S 379 IPC

19.05.2021

Fresh application for release of vehicle bearing no. DL-9SBE-4407 on superdari moved on behalf of applicant.

Present: None for the State.
Applicant in person.

No objection to the release of the vehicle bearing registration no. **DL-9SBE-4407** of the applicant is tendered on behalf of the IO/HC Rajender. The said vehicle is not required to be retained in the present case for any purpose.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles

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Dalby Singh.

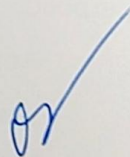
valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-9SBE-4407** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-9SBE-4407** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.



(OMPAL SHOKEEN)
Duty MM-II, West Dist., THC, Delhi
19.05.2021

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE - II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. Ompal Shokeen

FIR No. 144/2021
PS : Patel Nagar
U/S 279/336/427 IPC

19.05.2021

Fresh application for release of vehicle bearing no. DL-6CM-5005 on superdari moved on behalf of applicant.

Present: None for the State.
Ld. Counsel for the applicant.

No objection to the release of the vehicle bearing registration no. DL-6CM-5005 of the applicant is tendered on behalf of the IO/ASI Jagdish Ram. The said vehicle is not required to be retained in the present case for any purpose.

Application perused. Submissions heard.

Instead of releasing the above mentioned articles on superdari, I am of the considered view that the articles have to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles

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19/5/21

-2-

valued from a government approved valuer.

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-6CM-5005** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-6CM-5005** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(OMPAL SHOKEEN)
Duty MM-II, West Dist., THC, Delhi
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 08539/2021
PS : Tilak Nagar
U/s:- 379/411/482 IPC
State Vs. Amit
Date:- 19.05.2021

Present: None for the State.
IO/HC Ramesh Chand is present.
Accused Amit produced through VC.


Accused was formal arrested on 18.05.2021.
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 01.06.2021.

Accused be produced before the concerned Court/Duty M.M. on 01.06.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

Received
By: [Signature]
Tilak Nagar
19/05/2021

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 187/2021
PS : Tilak Nagar

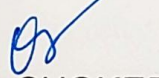
19.05.2021

Present : None for the State.

Ld. Counsel for the accused.

Verification report not received.

IO / SHO is directed to file verification report
positively on or before 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 127/2021
PS : Patel Nagar


19.05.2021

Present : None for the State.

Ld. Counsel for the accused.

Verification report not received.

IO / SHO is directed to appear and file verification
report positively on or before 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 446/2013

PS : Kirti Nagar


19.05.2021

Present : None for the State.

Ld. Counsel for the accused.

Verification report not received.

IO / SHO is directed to appear and file verification
report positively on or before **21.05.2021**.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

Dr. Patel Nagar
IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 119/2021
PS : Patel Nagar


19.05.2021

Present : None for the State.

Ld. Counsel for the accused.

Verification report not received.

IO / SHO is directed to appear and file verification
report positively on or before **20.05.2021**.


(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE-II
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN


FIR No. 332/2021
PS : Tilak Nagar

19.05.2021

Present : None for the State.

Ld. Counsel for the accused.

Verification report not received.

IO / SHO is directed to appear and file verification
report positively on or before **20.05.2021**. 

(Dr. OMPAL SHOKEEN)
Duty MM-II, West Dist, THC, Delhi
19.05.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 009620/2021

PS : Tilak Nagar

Date:- 19.05.2021

Present: None.

Put up for consideration on 20.05.2021.



(Dr. OMPAL SHOKEEN)

Duty MM (THC/Delhi)

19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 027285/2020

PS : Tilak Nagar

Date:- 19.05.2021

Present: None.

Put up for consideration on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN


FIR No. 166/2021

PS : Moti Nagar

Date:- 19.05.2021

Present: None.

Put up for consideration on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN


FIR No. 56/2021
PS : Kirti Nagar

Date:- 19.05.2021

Present: None.

IO/SHO did not file any verification report. Let report be called from the concerned IO/SHO for not complying with the orders dated 17.05.2021 and 18.05.2021.

IO/SHO is directed to file report on 20.05.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
19.05.2021